

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.No.1053/2001

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Thursday, this the 3rd day of May, 2001

Hon'ble Shri S.A.T. Rizvi, Member (A)

Suraj  
S/O Sh. Nanhey  
R/O C/O Adesh Kumar Tayagi  
Sanjay Nagar, Meerut, UP.

...Applicant  
(By Advocate: Shri S.K.Gupta for Shri B.S.Gupta)

Versus

Union of India  
through Secretary  
Ministry of Defence  
South Block, New Delhi.

2. Deputy Director General,  
QMG Branch,  
Military Farm, Army Head Quarters,  
West Block-III,  
R.K. Puram, Delhi
3. Officer Incharge  
Military Farms  
Mawana Road,  
Meerut Cantt. Meerut (UP)

..Respondents

O R D E R (ORAL)

Heard the learned counsel for the applicant.

2. The applicant was engaged as Farm Hand on daily wage basis in 1996 and has remained at work since then during the years 1996, 1997 and 1998 for 119, 302 and 246 days respectively. The applicant has placed on record an official document prepared by the respondents to show that he has rendered the aforesaid service. In December, 1998, his services were dispensed with (Annexure A-2) <sup>by giving 2</sup> ~~2~~ <sup>him</sup> a notice. He was engaged thereafter again during 1999 and has been paid through cheques during the same year and during 2000 also. In support of this claim, the applicant has enclosed copies of pay slips which have been placed on record. He is still at work

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(2)

and now seeks grant of temporary status in terms of the DOPT's scheme dated 10.9.1993. The learned counsel argues that the said ~~.....~~ <sup>2 Scheme 2</sup> is an ongoing scheme in terms of the several judgements rendered by ~~.....~~ <sup>2 this very Tribunal 2</sup> ~~.....~~ in the recent past. Copies of some of the relevant judgements have been enclosed by the applicant.

3. In the aforesaid circumstances, I find that the ends of justice will be met in this case by disposing it of at this very stage ~~hereby~~ even without issuing notices by directing the respondents to consider the claim of the applicant for the grant of temporary status in accordance with the DOPT's aforesaid scheme dated 10.9.1993 and in the light of the facts furnished by the applicant in the OA and such other facts as he might furnish on being asked to do so. The respondents will act expeditiously in compliance of the aforesaid directions and pass a speaking and a reasoned order in a maximum period of three months from the date of receipt of a copy of this order. It is clarified that the applicant will be at liberty to approach this Tribunal in the event of the order passed by the respondents being found to be adverse to him.

4. The OA is disposed of in the aforesated terms.  
No costs.

5. Registry is directed to send a copy of the OA along with this order.

CK Takayama

(S.A.T. Rizvi)  
Member (A)

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